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OFFICE OF THE
NAMBOL MUNICIPAL COUNCIL

NOTIFICATION

Nambol, the 17th February 2026

No. 7/2/2017-NMC: Whereas, the Draft "**Nambol Municipal Council Building Bye-Laws, 2025**" was notified for the adoption of "**The Model Manipur Unified Building Bye-laws, 2024"** as "**Nambol Municipal Council Building Bye-Laws, 2025**" in the Manipur Gazette, Extra Ordinary No.219 dated 09.12.2025 under the Notification of even No. dated 05.12.2025 thereby inviting objections/suggestions from the general public within 7 (seven) days from the date of publication of the said Notification in the Official Gazette;

And whereas no objections/suggestions have been received by the Office of the Nambol Municipal Council on the said draft Bye-Laws within the stipulated period;

Now, therefore, in exercise of the powers conferred by Section 212 of the Manipur Municipalities Act, 1994 the Draft "**Nambol Municipal Council Building Bye-Laws, 2025**"is hereby published in the Manipur Gazette for general information as "**Nambol Municipal Council Building Bye-Laws, 2025**"(Annexure-I).

The Annexure-I will be available at the Town Planning Department official website https://tpmanipur.mn.gov.in.

THOUDAM RABINDRA SINGH,
Senior Chief Executive Officer,
Nambol Municipal Council.

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